

ITEM NO.46

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).12609/2016

(Arising out of impugned final judgment and order dated 10-03-2016 in WC No. 59990/2010 passed by the High Court of Judicature at Allahabad)

DEVI CHARAN AGARWAL

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

RESPONDENT(S)

Date : 22-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr.Seshatalpa Sai Bandaru, AOR

Mr.Pankaj Kumar Singh, Adv.

Mr.Bimla Sharma, Adv.

For Respondent(s)

Mr.Ajay Kumar Misra, Sr.Adv. (AAG)

Mr.Anuvrat Sharma, Adv.

Ms.Alka Sinha, Adv.

Mr.B.P.Singh Dhakray, Adv.

Mr.Shakti Singh Dhakray, Adv.

Mr.Kumar Dushyant Singh, Adv.

Mr.Rohit Kumar, Adv.

Mr.Kumar Dushyant Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Perused letter dated 19.07.2019.

In view of letter circulated by learned counsel for the respondent, list the matter after four weeks.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master